

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Base Corporation Limited on 02/08/2019 (Order received by Interim Resolution Professional on 05/09/2019)

The creditors of Base Corporation Limited, are hereby called upon to submit their claims with proof on or before 19/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The claim may be submitted in their specified Forms B, C, D, E and F in the terms of Regulation 7, 8, 9, 9(2) and 9A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016 by the Operational Creditor (except Workmen and Employees), Financial Creditor, Workmen or Employees, Authorised Representatives of Workmen and Employees and Creditors (other than Financial Creditors and Operational Creditors), respectively. The above mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13(Not Applicable) to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/09/2019
Place: New Delhi



Aashish Gupta

Aashish Gupta
(Interim Resolution Professional)

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- 1) Financial Express (English) - All over India.
- 2) Himachal Times (Hindi) - Shimla, H.P.
- 3) Makkal Kural (Tamil) - Chennai
- 4) Iti Sadiganthe (Kannada) - Bangalore.